

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 470/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

NAME OF THE PARTIES: M/s. Kalpataru Retail Ventures Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1-	Hemant Singh	Adm.	

NOT ON BOARD

ORDER

CSP 470/230-232/NCLT/MB/MAH/2017

CSP 478/230-232/NCLT/MB/MAH/2017

For the Petitioner Counsel having given precipe saying that a clerical mistake has
been crept in the Order dated 20.7.2017 in para 16 mentioning the prayer clause as
(a) to (e) instead of mentioning it as (a) and (b), it is hereby modified as (a) & (b).

Accordingly, the order dated 20.7.2017 is corrected with a direction for
release of corrected order.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)